

MINUTES OF THE MEETING No. 40/11 dated 6.1.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Saish Kumar, IA, DIPP
2. Shri Jasbir Singh. IA
3. Shri A.K Aggarwal, Jt.IA
4. Shri P.P Srivastava, Dy.IA
5. Shri S.K Aggarwal, Asstt. Dir. DC(MSME)
6. Shri A.K Cashyap, DDG (DES-IV)
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.39/11 for confirmation and confirmed and adopted the same without any change.

Case No M-299 NC No.40/11 Dated 5.1.11	M/ s Spectrum Polymers (P) Ltd, Mumbai F.No.1) 01/83/50/576 /AM10/DES-IV RLA F.No.03/95/40/437/AM10 Lic.No.0310541723 dated 23.10.2009
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The Committee considered the case as per agenda . The Committee, based on the written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No46011/755/2009-Ch.II dated 15.12.2010, noted that Tapioca Starch is the major imported input and small additives, which are indigenously procured like Borax, Boric Acid, Sodium Fluoride for which accountability is not called for. The Committee decided to delete the indigenous inputs as requested by the firm, as under:-

S.No.	From	To
1.	Spectragum-PT (Containing 85% of Modified Starch 12.5% of Borax 1.5% of Boric Acid)	Spectragum-PT (Modified Starch) Containing Tapioca Starch (Anhydrous Basis) 85% Min.
2.	Spectragum-CR (Containing 20.5% of Modified	Spectragum-CR (Modified

	Starch 75% of Tapioc raw starch 1.6% of Borax and 0.02% of Sodium Fluoride)	Starch) Containing Tapioca Starch (Anhydrous Basis) 85% Min.
3.	Spectragum-Z (Containing 90% of Modified Starch 9% of Borax and 0.4% of Tri Sodium Phosphate)	Spectragum-Z (Modified Starch) Containing Tapioca Starch (Anhydrous Basis) 85% Min.

The quantity and other description mentioned in the minutes of ALC M.No. 44/83 dated 27.1.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-300 NC No.40/11 Dated 5.1.11	M/ s Rupana Paper Mills (P) Ltd, N. Delhi F.No.1) 01/83/50/356 /AM10/DES-IV RLA F.No.05/24/40/186/AM10 Lic.No.0510246893 dated 29/7/2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for three weeks for want of comments from the DIPP. Accordingly the case may be re-listed on 26.1.2011.

Case No M-301 NC No.40/11 Dated 5.1.11	M/ s Rupana Paper Mills (P) Ltd, N. Delhi F.No.1) 01/83/50/836 /AM10/DES-IV RLA F.No.05/24/40/431/AM10 Lic.No.0510257154 dated 29/1/2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for three weeks for want of comments from the DIPP. Accordingly the case may be re-listed on 26.1.2011.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 40/83-ALC1/2010 **MEETING DATE** : 05.01.2011

1	Case No.: 958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing reply to the D/L and it was decided to give a personal hearing to the firm in all the cases on 22.9.2010. A fax had been sent to the firm giving an opportunity for PH on 8.12.2010. A letter was also sent on 29.11.2010. But the firm did not turn up for PH. Accordingly the case may be re-listed on 2.2.2011			

2	Case No.: 511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing reply to the D/L and it was decided to give a personal hearing to the firm in all the cases on 22.9.2010. A fax had been sent to the firm giving an opportunity for PH on 8.12.2010. A letter was also sent on 29.11.2010. But the firm did not turn up for PH. Accordingly the case may be re-listed on 2.2.2011			

3	Case No.: 538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing reply to the D/L and it was decided to give a personal hearing to the firm in all the cases on 22.9.2010. A fax had been sent to the firm giving an opportunity for PH on 8.12.2010. A letter was also sent on 29.11.2010. But the firm did not turn up for PH. Accordingly the case may be re-listed on 2.2.2011			

4	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing reply to the D/L and it was decided to give a personal hearing to the firm in all the cases on 22.9.2010. A fax had been sent to the firm giving an opportunity for PH on 8.12.2010. A letter was also sent on 29.11.2010. But the firm did not turn up for PH. Accordingly the case may be re-listed on 2.2.2011			

5	Case No.:6/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00770/AM10/	RLA File :10/24/040/00097/AM10/	Lic.No/Date:1010036409 18.12.2009	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.2.2011.			

6	Case No.:7/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00771/AM10/	RLA File :10/24/040/00098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.2.2011.			

7	Case No.:8/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00772/AM10/	RLA File :10/24/040/00099/AM10/	Lic.No/Date:1010036421 18.12.2009	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.2.2011.			

8	Case No.:9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.2.2011.			

9	Case No.: 18/53/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/01005/AM10/	RLA File :11/24/040/00026/AM10/	Lic.No/Date:1110021657 25.01.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to issue a D.O letter. A letter to go to concerned JS in MFPI to expedite comments and defer consideration of the case for four weeks for wants. Accordingly the case may be re-listed on 2.2.2011.			

10	Case No.: 4/8/83-ALC1/2010	Party Name:P.S. PRESS SERVICES PVT LTD	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00117/AM11/	RLA File :05/24/040/00057/AM11/	Lic.No/Date:0510264439 17.05.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.10.2010 issued by this office. Reminder issued on 17.1.2011. Accordingly the case may be re-listed on 2.2.2011..			

11	Case No.: 5/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00118/AM11/	RLA File :03/94/040/00145/AM11/	Lic.No/Date:0310574852 18.05.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Reminder issued on 17.1.2011. Accordingly the case may be re-listed on 2.2.2011..			

12	Case No.: 6/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00119/AM11/	RLA File :03/94/040/00133/AM11/	Lic.No/Date:0310574924 18.05.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Reminder issued on 17.1.2011. Accordingly the case may be re-listed on 2.2.2011..			

13	Case No.: 1/12/83-ALC1/2010	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00176/AM11/	RLA File :05/24/040/00546/AM10/	Lic.No/Date:0510265842 10.06.2010	Defer Date:02.02.2011

Decision : The Committee considered the case as per agenda and Committee noted that information from the firm has been received and handed over to DIPP. Comments awaited. Accordingly the case may be re-listed on 2.2.2011..

14	Case No.:3/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00178/AM11/	RLA File :02/24/040/00036/AM11/	Lic.No/Date:0210143233 10.06.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.10.2010 issued by this office. Reminder issued on 31.12.2010 and 17.1.2011. Accordingly the case may be re-listed on 2.2.2011..			

15	Case No.:4/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00179/AM11/	RLA File :02/24/040/00037/AM11/	Lic.No/Date:0210143235 10.06.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.10.2010 issued by this office. Reminder issued on 31.12.2010 and 17.1.2011. Accordingly the case may be re-listed on 2.2.2011..			

16	Case No.:10/12/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00185/AM11/	RLA File :05/24/040/00099/AM11/	Lic.No/Date:0510266017 14.06.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 2.2.2011.			

17	Case No.:12/12/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00187/AM11/	RLA File :10/24/040/00019/AM11/	Lic.No/Date:1010039058 15.06.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.2.2011.			

	Case No.:3/16/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Approved
	HO File :01/83/050/00270/AM11/	RLA File :03/95/040/00572/AM10/	Lic.No/Date:0310582347	Defer Date:

Decision: The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/53/2006-Ch.II dated 31.12.2010, the Committee decided to approve the case as under:-

18

Export Item	Qty.	Import Item	Qty.
Acrylic Processing Aid (Lubricated) Containing 90% of (Processing Aid (Acrylic based) and 10% of PE Wax	1 Kg	1. Processing Aid (Acrylic based)	0.909 Kg
		2. Polyethylene Wax	0.100 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

19

Case No.:4/16/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
HQ File :01/83/050/00271/AM11/	RLA File :02/24/040/00044/AM11/	Lic.No/Date:0210144758 09.07.2010	Defer Date:02.02.2011
Decision : The Committee considered the case as per agenda and decided to issue a D.O letter. A letter to go to concerned JS in Deptt. of C&PC(PC.Div) to expedite comments and defer consideration of the case for four weeks for wants. Accordingly the case may be re-listed on 2.2.2011.			

20

Case No.:5/28/83-ALC1/2010	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
HQ File :01/83/050/00481/AM11/	RLA File :03/95/040/00291/AM11/	Lic.No/Date:0310584523 22.07.2010	Defer Date:02.02.2011
Decision : The Committee considered the case as per agenda and send the application to Deptt. of C&PC(Chem.Div.). The copy of the application was handed over to Shri Jasbir Singh in the meeting No.36/11 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.2.2011.			

Case No.:6/20/83-ALC1/2010	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Approved
HQ File :01/83/050/00323/AM11/	RLA File :03/94/040/00409/AM11/	Lic.No/Date:0310586381 06.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No46011/85/2007-PC.II dated 24.12.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.

21

White Master Batch 204 (Containing 70+/-1% Titanium Dioxide and 30+/-1% Polypropylene)	1 Kg	1. Titanium Dioxide (Rutile Coated) 2. Polypropylene Granules 3. Fumed Silica	0.7203 Kg 0.3087 Kg 0.0010 Kg
White Master Batch 1070 (Containing 70+/-1% Titanium Dioxide and 30+/-1% LLDPE)	1 Kg	1. Titanium Dioxide (Rutile Coated) 2. LLDPE Granules 3. Fumed Silica 4. Optical Brightner	0.7189 Kg 0.3081 Kg 0.0010 Kg 0.0020 Kg
White Master Batch 108 (Containing 70+/-1% Titanium Dioxide and 30+/-1% LLDPE)	1 Kg	1. Titanium Dioxide (Rutile Coated) 2. LLDPE Granules 3. Fumed Silica 4. Optical Brightner	0.7189 Kg 0.3081 Kg 0.0010 Kg 0.0020 Kg
White Master Batch SX 40 (Containing 30+/-1% Titanium Dioxide and 20+/-1% LLDPE and 50+/-1% Calcium Carbonate)	1 Kg	1. Titanium Dioxide (Rutile Coated) 2. LLDPE Granules 3. Calcium Carbonate 4. Optical Brightner	0.3065 Kg 0.2043 Kg 0.5172 Kg 0.0020 Kg
White Master Batch SX 50 (Containing 45+/-1% Titanium Dioxide, 20+/-1% LLDPE and 35+/-1% Calcium Carbonate)	1 Kg	1. Titanium Dioxide (Rutile Coated) 2. LLDPE Granules 3. Calcium Carbonate 4. Optical Brightner	0.4626 Kg 0.2056 Kg 0.3598 Kg 0.0020 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

22

Case No.:7/20/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
HQ File :01/83/050/00324/AM11/	RLA File :09/24/040/00174/AM11/	Lic.No/Date:0910043028 10.08.2010	Defer Date:02.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2010 by Deptt. of C&PC (Chem.Div.). . Accordingly the case may be re-listed on 2.2.2011..			

23

Case No.:8/20/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
HQ File :01/83/050/00325/AM11/	RLA File :09/24/040/00173/AM11/	Lic.No/Date:0910043029 10.08.2010	Defer Date:02.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L issued on 31/12/2010 by Deptt. of C&PC (Chem.Div.). Reminder issued on 31.12.2010. Accordingly the case may be re-listed on 2.2.2011..

24	Case No.:12/20/83-ALC1/2010	Party Name:SYNERGY BIO SYNTHESIS PVT.LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00329/AM11/	RLA File :05/24/040/00163/AM11/	Lic.No/Date:0510270206 10.08.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and send the application to DC(MSME). The copy of the application was handed over to DC(MSME) Shri S.K Aggarwal in the meeting No.36/11 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 2.2.2011.			

25	Case No.:13/20/83-ALC1/2010	Party Name:KUSA CHEMICALS PVT. LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Approved
	HQ File :01/83/050/00330/AM11/	RLA File :34/24/040/00084/AM11/	Lic.No/Date:3410027669 11.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/91/2010-Ch.III dated 13.12.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lubricating Oil Additive (Fatty Alcohol C10 C22	1 Kg	1. Fatty Alcohol (C10 C22)	0.510 Kg
	Metha acrylate Ester (65%)		2. Methacrylic Acid	0.197 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

26	Case No.:2/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00409/AM11/	RLA File :10/24/040/00045/AM11/	Lic.No/Date:1010039980 03.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HO File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic No/Date:1010039982	Defer

27			03.09.2010	Date:02.02.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011				

28	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

29	Case No.:5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 2.2.2011.			

30	Case No.:7/24/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00414/AM11/	RLA File :03/94/040/00510/AM11/	Lic.No/Date:0310590893 03.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.12.2010 issued by this office. Accordingly the case may be re-listed on 2.2.2011..			

31	Case No.:8/24/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00415/AM11/	RLA File :03/94/040/00506/AM11/	Lic.No/Date:0310590894 03.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.12.2010 issued by this office. Accordingly the case may be re-listed on 2.2.2011..			

32	Case No.:9/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00416/AM11/	RLA File :05/24/040/00211/AM11/	Lic.No/Date:0510272161 06.09.2010	Defer Date:02.02.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.1.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 2.2.2011.

33	Case No.:10/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00417/AM11/	RLA File :05/24/040/00212/AM11/	Lic.No/Date:0510272165 06.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.1.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 2.2.2011.			

34	Case No.:11/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00418/AM11/	RLA File :05/24/040/00213/AM11/	Lic.No/Date:0510272172 06.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.1.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 2.2.2011.			

35	Case No.:12/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00419/AM11/	RLA File :05/24/040/00215/AM11/	Lic.No/Date:0510272179 06.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.1.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 2.2.2011.			

36	Case No.:13/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00420/AM11/	RLA File :05/24/040/00216/AM11/	Lic.No/Date:0510272183 06.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

	Case No.:9/28/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Approved
	HQ File :01/83/050/00485/AM11/	RLA File :09/70/040/00086/AM11/	Lic.No/Date:0910043712 29.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. dated			

5.1.2011, the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
100% Recycle Grey Book Board	1 MT	1. Waste Paper 2. Latex (SBR) 50% DRC 3. Clay 4. Rosin 5. Calcium Carbonate 6. Poly Kraft paper/wrapper 7. Core Pipes 8. Core Plugs 9. Stretch film	0.94833 MT 0.0186 MT 0.0530 MT 0.0097 MT 0.0524 MT As per packing policy - do - - do - - do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.:10/28/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00486/AM11/	RLA File :09/70/040/00032/AM11/	Lic.No/Date:0910043717 29.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 17.1.2011.. Accordingly the case may be relisted on 2.2.2011			

39	Case No.:8/28/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00484/AM11/	RLA File :10/24/040/00057/AM11/	Lic.No/Date:1010040364 30.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

40	Case No.:11/28/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00487/AM11/	RLA File :08/24/040/00023/AM11/	Lic.No/Date:0810092686 30.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 17.1.2011 issued by this office.			

Accordingly the case may be re-listed on 2.2.2011..

41	Case No.: 14/28/83-ALC1/2010	Party Name:MERCHEM LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00490/AM11/	RLA File :10/24/040/00030/AM11/	Lic.No/Date:1010040371 30.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 2.2.2011.			

42	Case No.: 16/28/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00492/AM11/	RLA File :09/24/040/00269/AM11/	Lic.No/Date:0910043758 30.09.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 2.2.2011.			

43	Case No.: 17/28/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00493/AM11/	RLA File :17/24/040/00026/AM10/	Lic.No/Date:1710003518 01.10.2010	Defer Date:05.01.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 17.1.2011. Accordingly the case may be relisted on 2.2.2011			

44	Case No.: 18/28/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00494/AM11/	RLA File :17/24/040/00056/AM10/	Lic.No/Date:1710003519 01.10.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dtd 17.1.2011. Accordingly the case may be relisted on 2.2.2011			

	Case No.: 1/36/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Approved
	HQ File :01/83/050/00653/AM11/	RLA File :03/95/040/00619/AM11/	Lic.No/Date:0310603001 25.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per revised written recommendation of DIPP vide U.O.No.Nil dated 5.1.2011, the Committee decided to approve the case as under:-			

Export Item

S.No.	Description of Item	Quantity
1.	UV Curable Over Print Varnish (65+/-2%, solid resin content)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Raw material of Epoxy Acrylate	
1a.	Epoxy Resin	0.14256 Kg
1b.	Acrylic Acid	0.057028 Kg
1c.	Mono Ethyl Hydro Quinone	0.001345 Kg
1d.	Benzyl Dimethyl Amine	0.00269 Kg
1e	Relevant Reactive Monomer Viz., Tripropylene Glycol Diacrylate/ Trimethylol Propane Triacrylate/	0.0680 Kg
2.	Benzophenone	0.052 Kg
3.	Acrylic Acid	0.299 Kg
4.	Di Propylene Glycol	0.200 Kg
5.	Tri Methylol Propane	0.052 Kg
6.	Epoxidised Soya Oil Di Acrylate/Soya Acrylate/AGISYN TM 2020	0.041 Kg
7.	2-Hydroxy- 2 Methyl 1-Phenyl- 1 Propane/UV-1173	0.025 Kg
8.	Difunctional Reactive Amine Additive/Amine Acrylate/AGISYN TM 008	0.102 Kg
9.	Silicone Acrylate/Acrylate SZ 9137	0.003 Kg
10.	Silicone Glycol/Leveling Aid/Radadd 1024	0.006 Kg
11.	Mono Functional Reactive Amine Additive/Amine Synergist/AGI SYN TM002	0.051 Kg
12.	Defoamer Aid/Silicone Acrylate/TEGORAD 2500	0.00026 Kg

Note: Raw Materials of Epoxy acrylate are recommended as per SION Sr.No.A-2761 in proportionate of quantity requirement as 0.2691

gm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

46	Case No.:1/40/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00727/AM11/	RLA File :17/24/040/00159/AM08/	Lic.No/Date:1710003635 22.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

47	Case No.:2/40/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00728/AM11/	RLA File :17/24/040/00055/AM09/	Lic.No/Date:1710003637 22.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

48	Case No.:3/40/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00729/AM11/	RLA File :17/24/040/00087/AM09/	Lic.No/Date:1710003638 22.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

49	Case No.:4/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00730/AM11/	RLA File :10/24/040/00075/AM11/	Lic.No/Date:1010041251 23.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

50	Case No.:5/40/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00731/AM11/	RLA File :02/24/040/00159/AM11/	Lic.No/Date:0210152602 23.12.2010	Defer Date:02.02.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011

51	Case No.:6/40/83-ALC1/2010	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00732/AM11/	RLA File :02/24/040/00160/AM11/	Lic.No/Date:0210152605 23.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

52	Case No.:19/40/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00745/AM11/	RLA File :17/24/040/00015/AM09/	Lic.No/Date:1710003646 23.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

53	Case No.:7/40/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00733/AM11/	RLA File :08/24/040/00258/AM11/	Lic.No/Date:0810094941 24.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

54	Case No.:8/40/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00734/AM11/	RLA File :08/24/040/00283/AM11/	Lic.No/Date:0810094942 24.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

55	Case No.:9/40/83-ALC1/2010	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00735/AM11/	RLA File :08/24/040/00288/AM11/	Lic.No/Date:0810094943 24.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011

56	Case No.:10/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00736/AM11/	RLA File :10/24/040/00084/AM11/	Lic.No/Date:1010041260 27.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

57	Case No.:11/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00737/AM11/	RLA File :10/24/040/00083/AM11/	Lic.No/Date:1010041261 27.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

58	Case No.:12/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00738/AM11/	RLA File :10/24/040/00076/AM11/	Lic.No/Date:1010041262 27.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

59	Case No.:13/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00739/AM11/	RLA File :10/24/040/00077/AM11/	Lic.No/Date:1010041263 27.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

	Case No.:14/40/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Approved
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HQ File :01/83/050/00740/AM11/

RLA File :08/24/040/00285/AM11/

Lic.No/Date:0810094952
27.12.2010

Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/30/2006-Ch.II dated 16.12.2010, the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Acid Brown 349 (Dye Content 70%)	1 Kg	1. H Acid 2. Sodium Nitrite 3. Resorcinol 4. 4-Nitro Amino Phenol	0.279 Kg 0.176 Kg 0.0966 Kg 0.135 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.:15/40/83-ALC1/2010		Party Name:ARIES DYE CHEM INDUSTRIES,		Meet No/Date:40/83-ALC1/2010 05.01.2011		Status :Case Approved	
	HQ File :01/83/050/00741/AM11/		RLA File :08/24/040/00274/AM11/		Lic.No/Date:0810094953 27.12.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No14010/30/2006-Ch.II dated 16.12.2010, the Committee decided to approve the case on repeat basis as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Acid Brown 75 (Dye Content 75%)		1 Kg	1. H Acid 2. Resorcinol 3. Sodium Picramate 4. Para Nitro Aniline 5. Sodium Nitrite		0.345 Kg 0.118 Kg 0.234 Kg 0.142 kg 0.222 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

62	Case No.:16/40/83-ALC1/2010	Party Name:PRA YAG CHEMICALS PVT.LTD.,	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00742/AM11/	RLA File :05/24/040/00313/AM11/	Lic.No/Date:0510280416 27.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

63	Case No.: 17/40/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00743/AM11/	RLA File :03/95/040/00448/AM11/	Lic.No/Date:0310608026 27.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

64	Case No.: 18/40/83-ALC1/2010	Party Name:JOLLY BOARD LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00744/AM11/	RLA File :03/94/040/00855/AM11/	Lic.No/Date:0310608037 27.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

65	Case No.: 20/40/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00746/AM11/	RLA File :04/24/040/00255/AM11/	Lic.No/Date:0410120175 28.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

66	Case No.: 21/40/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00747/AM11/	RLA File :03/95/040/00732/AM11/	Lic.No/Date:0310608130 28.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

67	Case No.: 22/40/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status: Case Deferred
	HQ File :01/83/050/00748/AM11/	RLA File :04/24/040/00238/AM11/	Lic.No/Date:0410120178 28.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

68	Case No.:23/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00749/AM11/	RLA File :10/24/040/00078/AM11/	Lic.No/Date:1010041290 30.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

69	Case No.:24/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00750/AM11/	RLA File :10/24/040/00080/AM11/	Lic.No/Date:1010041295 30.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

70	Case No.:25/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2010 05.01.2011	Status:Case Deferred
	HQ File :01/83/050/00751/AM11/	RLA File :10/24/040/00088/AM11/	Lic.No/Date:1010041296 30.12.2010	Defer Date:02.02.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 2.2.2011			

Date:18.01.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer